

the following number of enquiries, compensation applications and injunction applications:—

	Instituted	Disposed of
Unfair Trade Practices inquiries	1722	1145
Restrictive Trade Practices inquiries	3054	2430
Compensation applications	11945	4851
Injunction applications	521	425

The number of cases being very large, the time and effort involved in the compilation of details in each case will not be commensurate with the purpose sought to be achieved. The details of inquiries disposed of are, however, published in the Annual Reports on the working of the MRTTP Act, 1969 which are laid on the Table of the House.

(d) The annual revenue expenditure incurred by the Commission on its functioning during the year 1991-92 was Rs. 71 lakhs.

(e) and (f) While profits and costs as such have been not defined in the MRTTP Act, the Commission examines the issues of profits and costs to the extent they have a bearing in deciding the matters coming up before it and takes realistic and logical view in the matter.

Comprehensive review of anti-defection law

1833. SHRI SATISH PRADHAN: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Government is undertaking a comprehensive review of the anti-defection law;

(b) if so, what are the details thereof and reasons therefor;

(c) what is the present status of the proposal and steps proposed to be taken to avoid the clash between judiciary and legislature; and

(d) whether it is a fact that anti-defection law has encouraged defection on a big scale legalising wholesale defections?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. BHARDWAJ): (a) to (c) The Government is examining the question of making suitable amendments to the anti-defection law as contained in the Tenth Schedule to the Constitution in order to avoid the possibility of confrontation between the legislature and the judiciary. The observations of the Supreme Court in their recent judgement upholding the validity of the Tenth Schedule to the Constitution except para 7 thereof and the views expressed by the Presiding Officers' Conference in their meeting held on 11th February, 1992 and the views expressed in the meeting of the Speaker with the leaders of parliamentary parties and groups in Lok Sabha held on 5th February, 1992 are being taken into account for the purpose. In this connection a proposal to provide for an appellate authority is also under consideration. The details are being worked out.

(d) No, Sir.

Appointment of typists in the office of District Judge, Delhi

1834. SHRI SARADA MOHANTY: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that a good number of vacancies of typists, clerks